

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 12th July, 2022

S.O. 333 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Imran Rashid (JKAS) Assistant Commissioner Revenue Rajouri to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Rajouri.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Rajouri who shall have all the powers of District Magistrate under the said code.

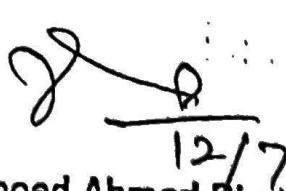
By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government,

Dated :- 12-07-2022

to the:-

Principal Secretary to Government, Revenue Department.
Divisional Commissioner, Jammu.
District Magistrate Rajouri. This is with reference to his letter No. DMR/2022-23/JC/130-32 dated: - 05-05-2022
General Manager, Government Press, Jammu for publication
In an extra ordinary issue of the Government Gazette.
Incharge website.
Concerned officers.
Concerned file.


12/7
(Khursheed Ahmad Bhat)
Additional Secretary to Government.